

Telecom Regulatory Authority of India
Press Release No.27/2007
Dated 9th March 2007

**Idea Cellular Ltd. Delhi submits compliance report to
TRAI on the refund to cellular subscribers.**

TRAI had disallowed certain discriminatory tariffs implemented by Idea Cellular Ltd. (ICL) in Delhi Service Area. These tariffs involved higher differential call charges in respect of calls terminated in BSNL/MTNL networks viz-a-viz private GSM networks. ICL was asked to discontinue the discriminatory tariff by applying the same lower call charges in respect of calls terminated in BSNL/MTNL networks w.e.f. 29/9/2005.

2. As per the compliance report submitted by ICL, discriminatory tariff was withdrawn w.e.f. 27/10/2005 in the case of prepaid subscribers and w.e.f. 10/10/2005 in the case of postpaid subscribers. ICL has claimed to have refunded to the subscribers excess charges levied from them till the aforesaid dates. Out of Rs.23.29 lakhs due to the subscribers on account of the refunds ordered by the Authority, ICL claimed to have refunded Rs.13.59 lakhs and the balance amount has been deposited in separate ESCROW Account. The decision of the Authority has resulted in 1.92 lakh subscribers of ICL, Delhi Service Area getting refunds of excess charges levied from them.

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3. ICL has issued Public Notice conveying the process of refund as required by the Authority. The Authority has also issued a warning to ICL for the lapses and delay on the part of ICL in complying with the decision of the Authority on the discriminatory tariff.

Authorized to Issue:

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